

Delay in unloading work at Madras Port due to Port Workers strike

1722. SHRI SUKHDEO PRASAD VERMA:

SHRI S. A. MURUGANANTHAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Port Workers engaged in the unloading of wheat ships at the Madras Port went on strike on the 5th February, 1974:

(b) whether it has delayed the unloading operation; and

(c) if so, the alternative steps taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) No, Sir. It was the departmental labour of the Food Corporation of India engaged in the loading of landed cargo at Madras Port, which went on strike from 3-2-1974 to 6-2-1974. The labour resorted to strike on knowing from their leaders that there was some disparity in the datum fixed for the wagon/lorry loaders and the Fillers and Stitchers in the Arbitrators award. However, the labour resumed work on 7-2-1974 (Morning).

(b) Yes, Sir. The congestion in the port sheds resulting from the strike affected the discharge from the vessels.

(c) The departmental labour engaged in the work would not allow any outside labour to take up the work. The Arbitrators award could not be interfered with. Any alternative step could have worsened the situation and seriously affected the handling of imported foodgrains.

Permission to State Governments to purchase rice and wheat from surplus States

1723. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether some State Governments had approached the Centre for permission to purchase broken rice and wheat from surplus States;

(b) if so, which are the States; and

(c) whether Centre had given the permission?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):

(a) and (b). The Governments of Bihar, Gujarat, Kerala, Maharashtra and West Bengal approached the Centre for permission to purchase broken rice and wheat from surplus States.

(c) Requests for purchase of broken rice on State to State basis had been allowed earlier, but in the interest of procurement, policy of allowing such transactions between the States in rice including broken rice has been discontinued with effect from November 1974. The question of allowing purchase of broken rice from the surplus States is being examined. As regards wheat, the Government's policy is not to allow bilateral transactions among the State Governments.

दिल्ली विकास प्राधिकरण द्वारा अलग किए गए प्लॉटों के बदले में अन्य कालोनिज में प्लॉट दिया जाना

1724. श्री अम्बेश : क्या निर्वाह और आवास मंत्री यह बताने की कृपा करेंगे कि दिल्ली विकास प्राधिकरण द्वारा अलग किए गए प्लॉट के बदले में किस अन्य कालोनी में प्लॉट लिया जा सकता है ?